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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 27th September, 2021.

L. A. BILL No. 7 OF 2021.

**A BILL FURTHER TO AMEND THE NATIONAL
ACADEMY OF LEGAL STUDIES AND
RESEARCH UNIVERSITY ACT, 1998.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the National Academy of Legal Studies and Research University (Amendment) Act, 2021.

Short title
and
commence-
ment.

[1]

B. 49-1 (DA)

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Substitution
of section
5A. Act
No. 34 of
1998.

2. In the National Academy of Legal Studies and Research University Act, 1998 (hereinafter referred to as the principal Act), for section 5A, the following shall be substituted, namely,-

“5A Reservation of seats for admission of the students into the courses: There shall be reservation of seats in the courses in favour of Backward Classes, other Backward Classes, Scheduled Castes, Scheduled Tribes, Physically challenged persons, Women and Resident students of Telangana, as may be prescribed:

Provided that twenty five percent (25%) of the sanctioned intake of courses in the University shall be reserved for the resident students of Telangana.

Explanation: For the purpose of this section, Resident Students of Telangana, means,-

For admission to 5 years B.A. L.L.B. (Hons.) Course :-

(i) a student who after studying in the State of Telangana for four consecutive years appears for the qualifying examination in the Telangana State; or

(ii) a student who has in the previous seven years resided in the State of Telangana for at least a period of four years, and completed the qualifying examination i.e. 10+2 or equivalent from the educational institutions in the State of Telangana.

For admission to L.L.M. Course :-

(i) a student who after studying in the State of Telangana for four consecutive years appears for the qualifying examination in the Telangana State; or

(ii) a student who has in the previous seven years resided in the State of Telangana for at least a period of

four years, and completed the qualifying examination i.e. L.L.B. from the educational institutions in the State of Telangana.”

3. In the principal Act, in section 7, for sub-section (1), the following shall be substituted, namely,-

Amend-
ment of
section 7.

“(1) The Chief Justice of the High Court for the State of Telangana shall be the Chancellor of the University and in his absence, the acting Chief Justice of the High Court for the State of Telangana shall discharge the functions of the Chancellor.”

4. In the principal Act, in section 9, in sub-section (1),

Amend-
ment of
section 9.

(i) in clause (g), for the words “Andhra Pradesh”, the word “Telangana” shall be substituted;

(ii) for clause (i), the following shall be substituted, namely,-

“(i) two persons from amongst sitting or retired Judges of the High Court for the State of Telangana, nominated by the Chancellor;”

5. In the principal Act, in section 11, in sub-section (1), in clause (c), for the words “Andhra Pradesh”, the word “Telangana” shall be substituted.

Amend-
ment of
section 11.

6. In the principal Act, in section 13, in sub-section (1),-

Amend-
ment of
section 13.

(i) for clause (b), the following shall be substituted, namely ,-

“(b) One Judge from the High Court for the State of Telangana either sitting or retired nominated by the Chancellor;”

(ii) in clause (g), for the words “Andhra Pradesh”, the word “Telangana” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The National Academy of Legal Studies and Research University Act was enacted in the year 1998 as Act No. 34 of 1998 and consequent on bifurcation of the State and the bifurcation of the High Court, it felt necessary to amend the said Act for substituting the words 'Andhra Pradesh' with the word 'Telangana' and for the words 'High Court for the State of Andhra Pradesh' with the words 'High Court for the State of Telangana'.

Further section 5A of the NALSAR Act, 1998 provides for reservation of seats for admission of the students into the courses and 20% of the seats are reserved for resident students of Telangana. According to the said provision, there shall be reservation of seats in the courses in favour of Schedule Castes, Scheduled Tribes, Physically challenged persons, Women and resident students of Telangana as may be prescribed.

No reservations for Backward Classes or Other Backward Classes have been provided in the Act.

However, the University have provided BC/OBC reservations in the Resident Students of Telangana quota of 20 percent of the intake. But BC/OBC reservations have not been provided in the 80% of the seats in All India Quota.

Representations have been received for providing reservations for Backward Classes or Other Backward Classes for admission of students into the courses of the University.

The Government after careful examination of the matter decided to provide reservations for Backward Classes or Other Backward Classes for admission of students into the courses of the University and also decided to enhance the quota of Resident Students of Telangana from twenty percent (20%) to twenty five percent (25%).

This bill seeks to give effect to the above decision.

A. INDRAKARAN REDDY,
Minister for Forest & Environment,
Science & Technology, Law and Endowments.

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MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1 and 2 of the Bill authorizes the Government to issue notifications or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature are to be laid on both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

A. INDRAKARAN REDDY,

Minister for Forest & Environment,
Science & Technology, Law and Endowments.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND
CONDUCT OF BUSINESS IN TELANGANA LEGISLATIVE
ASSEMBLY.**

The National Academy of Legal Studies and Research University (Amendment) Bill, 2021, after it is passed by the Legislature of the State may be submitted to the Governor for her assent under article 200 of the Constitution of India.

A. INDRAKARAN REDDY,
Minister for Forest & Environment,
Science & Technology, Law and Endowments.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.